## Disposal of Properties by some Foreign Companies

984. DR. BAPU KALDATE: Will Ihe Minister of LAW, JUSTICE AND COM-PANY AFFAIRS b<sub>e</sub> pleased to state:

- wluther it is a fact that some fdreign companies have been disposing  $_0$ f their proper ies in Thdia:

(b) whether any complaints  $hav_e$  been received by th<sub>e</sub> Company Law Board iding violation of the provisions of Ihe Companies Act in t'nis regaid; and

whether some of the organisations of workers of these companies have gone to courts to stop such transactions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) No approval under the Companies Act, J956 is required for disposal of th<sub>s</sub> propeities in India by foreign companies and according<sup> $\wedge$ </sup> Department of Company Affairs has no information in this regard.

(b) The question of violation	of the
provisions of the Companies Act	in this
regard does not arise in view	of (a)
above	

(c) Deparlmenl of Company Affairs is not aware of any organisations of workers of SLIC'II companies hiving gone to the courts to stop such transactions.

## **Dowry Prohibtion Act**

f985. SHRIMATI RATAN KUMARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some Members of Parliament recently urged Governmen! for amending the Dowry prohibition Act to mak<sub>e</sub> it more stringent; and

(b) if so, the details thereof?

tPreviously Unstarred Questio<sub>ITI</sub> 656. transferred from the 3rd May 1984.

THE MINISTER OF LAW, JUSI/CE COMPANY AFFAIRS AND (SHRI JAGANNATH KAUSHAL); fa) and (b) Members of Mahila Congress Wing Gf All India Congress Commitiee (/), in cluding some Members of Parliament, had submitted a memorandum to the Home Ministtr calling for urgent aclion to prevent crimes against women. J, has been sl'a'ed in the memorandum that a Joint Committee ol' Parliament had gone into the working of the Dowry Prohibi tion Act (961 and submitted its Report <sup>19iS2</sup>. sagg amendments to the principal Act. ft appealed to Govem-ment for taking urgent and immediate aclion in this regard.

## Manufacture of formulations without approval

## 986. SHRI MIRZA IRSHADBAIG AIYUBBAIG: DR. JOSEPH LEON D'SOUZA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer 'o Unstarred Question 37 given in the Rajya Sabha on the 23rd April, 1984 and state:

(a) whether M/s. Warner Hindustan gave explanation in response to show cause notice issued on- 24th April. 1979 in regard to manufacture of formulations without any approval; if so, wViat are the details thereof;

(b) whether it is a fact that the Nalional Drug Development Council was set up in 1983; if so, why penal action against this company had not been taken as per the provisions of KD&R) Act for four years;

(c) what was the last date for submission of application under COB and whe<sub>n</sub> this company submitted application, names of i'ne formula'ions appKed for in COB application and w'nat is the reason !, | keeping the application pending:

(d) whether Tsoki, Tablets. Natrifil Liquid and Waterburry Compound, Vitamins fall under Category TH of Price Control Order: and